

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 979/2016

IN THE MATTER OF:

Khanna Traders & Engineering

.... Applicant/Petitioner

v.

Super Plastronics Pvt. Ltd.

.... Respondent

Order under Section 433(e), 434 & 439 (1)(b)

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/Petitioner: Mr. Manish Malhotra & Mr. Vijai Kumar, Advocates

ORDER

Learned counsel for the petitioner has placed on record a copy of the affidavit dated 02.01.2017 to show that the respondents were served. A copy of the tracking report has also been filed. In addition, learned counsel has stated that by diary No. 93643/2017 respondents filed a counter also on 04.03.2017 which is lying in the registry with some objection. Accordingly, it has been submitted that in terms of notification dated 07.12.2016 issued by the Ministry of Corporate Affairs such like cases were required to be adjudicated upon by the Hon'ble High Court.

In view of the above, we direct the registry to send back the paper book along with all the applications to the Hon'ble High Court as early as possible. Parties through their Counsel are directed to appear before the Company Judge of the Hon'ble Delhi High Court on 08th November, 2017.

1 - Sol. -
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

1 - Sol. -
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.10.2017
Vineet